

ducts such as motor spirit, kerosene and High Speed Diesel (HSD) oil.

(ii) The pipeline will have an ultimate capacity of transshipment of 3 million tonnes of petroleum products per year by installing an intermediate Booster Station.

(iii) A receiving terminal will be constructed at the outskirts of Pune.

(iv) The project envisages a capital outlay of about Rs. 21.17 crores.

(c) and (d). The proposal is under active consideration.

Increase in Wages of workers of C.I.L. since Nationalisation

1868. SHRI R. K. MHALGI: Will the Minister of ENERGY AND COAL be pleased to state:

(a) have the wages of workers employed by Coal India Limited risen four times since Nationalisation in 1973;

(b) is it true that there is large scale absenteeism, and at the same time there are about 6,200 surplus workers with CIL,

(c) is it true that loss to CIL due to pilferage is Rs. 40 crores a year; and

(d) what steps Government propose to take in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) During certain periods of the year a large number of workers do absent themselves from work.

As regards surplus workers, in 1978 the Bavaja Committee has estimated

that there was a surplus of 50,000 persons.

(c) and (d). Information is being collected and would be laid on the Table of the House.

Facilities provided to Repatriates from different Countries

1869. SHRI N. K. SHEJWALKAR: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the facilities which Government propose to give to repatriates from different countries, particularly Burma and Sri Lanka;

(b) whether it is a fact that for the rehabilitation of such repatriates at Tiruchirapalli (Tamil Nadu), a Burma Bazar complex at Yanaikulam Maidan was to be constructed and the land was to be provided; and

(c) if so, whether there is any charge in the scheme and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) Repatriates from different countries requiring rehabilitation assistance and covered by the schemes of rehabilitation are being assisted in their resettlement. Such assistance includes loans, grants for housing, help in securing employment etc. etc. depending on the needs and the specific scheme applicable. Besides, repatriates from Sri Lanka bringing cash assets upto Rs. 5000/- and all repatriates coming from Burma are also granted necessary relief assistance prior to their resettlement.

(b) and (c). The Government of Tamil Nadu had a proposal to provide land free of cost to the Municipal Council, Tiruchirapalli for construction of shops for Burma repatriates. As the financial position of the Municipality was not sound, the proposed scheme

was not implemented. The State Government has reported that alternative proposals are being worked out.

Setting up of Gas Cracker Unit

1870. SHRI CHHITUBHAI GAMIT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have taken any decision regarding proposed gas cracker unit from Bombay High to be built in joint or State Sector;

(b) if so, what are the details and if not, which different industrial houses have made offers to participate in joint sector unit and with what terms; and

(c) what decision has been taken about location of site of this project in Maharashtra?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) No final decision in this regard has yet been taken.

(b) No industrial houses have made such offers.

(c) A Site Selection Committee has been recently appointed to recommend a suitable location for the project.

Development of Coal Mines in Bankura and Burdwan Districts of West Bengal

1871. SHRI INDRAJIT GUPTA: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether it is a fact that the Central is willing to invest Rs. 500 crores for developing new coal mines in Bankura and Burdwan districts of West Bengal; and

(b) if so, when the work is likely to start?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The initial exploration conducted by Geological Survey of India in Bankura district has indicated that the Mejhia block offers good prospects for mining. Detailed exploration is being carried out by the Mineral Exploration Corporation. Initial work has already started on the Kalidaspur mine in this district. The Raniganj Coalfield in Burdwan district has already got about 100 running collieries with a production of about 11.8 million tonnes (1979-80). A capital outlay of about Rs. 60 crores has been proposed for the development of mines and ancillary activities during the current financial year. Further investment will continue to be made in subsequent years.

Proposal to amend M.R.T.P. Act

1872. SHRI NAVIN RAVANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) is there any proposal before Government to amend the M.R.T.P. Act;

(b) if so, what are the details of such proposal; and

(c) whether Government propose to make certain amendments in the present Act which is insufficient to deal with problems of large Houses?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (c). The High-Powered Expert Committee (Sachar Committee) appointed by the Government in June, 1977 has, in its Report submitted to the Government in August, 1978, recommended, *inter alia*, various amendments to the M.R.T.P. Act, 1969. A copy of the report of the Committee was placed on the Table of the Lok Sabha on 30th August, 1978. The recommendations of the Committee are now under Government's consideration.